

भारत सरकार
GOVERNMENT OF INDIA
कारपोरेट कार्य मंत्रालय
MINISTRY OF CORPORATE AFFAIRS
क्षेत्रीय निदेशक का कार्यालय (दक्षिण क्षेत्र)
OFFICE OF THE REGIONAL DIRECTOR, SOUTHERN REGION, CHENNAI
'शास्त्री भवन', ब्लॉक 1, V मंजिल्स, 26, हड्डौस रोड, चेन्नै - 600 006
'Shastri Bhavan', Block 1, V Floor 26, Haddows Road, Chennai -600 006

Dated: 22.01.2021

**NOTICE FOR INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS
MEDIATORS OR CONCILIATORS FOR THE FINANCIAL YEAR 2021-22**

.....

The Ministry of Corporate Affairs (MCA) has empowered the Regional Director(s) to prepare and maintain/update the Mediation and Conciliation Panel of eligible experts in pursuance of Rule 3(1) of Companies (Mediation and Conciliation) Rules, 2016 and Section 442 of the Companies Act, 2013 who are willing to be appointed as mediator or conciliator in this Region.

2.0 The panel shall be placed on the website by MCA until any other website is notified as prescribed under Rule 3(1) of the Companies (Mediation and Conciliation) Rules, 2016 (M&C Rules) The copy of the Rules is available on the MCA website (www.mca.gov.in).

3.0 The mediator or conciliator included in the Panel for this Region may provide relevant services for parties in any other region as well, as may be allowed by the Central Government or Tribunal (Company Law Tribunal or Appellate Tribunal) under the M&C Rules.

4.0 The expert willing to be empanelled as Mediators or Conciliators who possess qualifications as under:-

- (a) has been a Judge of the Supreme Court of India ; or
- (b) has been a Judge of a High Court ; or
- (c) has been a District or Session Judge ; or
- (d) has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force ; or
- (e) has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience ; or
- (f) is a qualified legal practitioner for not less than ten years; or

(g) is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary; or

(h) has been a Member or President of any State Consumer Forum; or

(i) is an expert in mediation or conciliation who has successfully undergone training in mediation or conciliation.

5.0 Applications are invited from eligible Applicants for the Selection of experts for empanelling as mediators or conciliators for the Southern Region. The application form shall be in Form No.MDC-1, annexed to the Companies (Mediation and Conciliation) Rules, 2016 (www.mca.gov.in). The Applicant must be a citizen of India. The Complete set of the applications received within the specified time, fulfilling para (4) above, online as well as in the physical form with all attachments, will be accepted.

6.0 The application shall be forwarded physically on the abovementioned address or through e- mail I.D. of Regional Director (rd.south@mca.gov.in).

7.0 The Applicants are advised to fill their correct and active e-mail addresses and mobile number in the online application as well as in the physical application. *The last date for receiving application is 28th February 2021 before 5.00 p.m.* The Directorate reserves the right to make the correspondence through e-mail only. The empanelled list of applicants for the financial year 2021-22, will be hosted in the MCA Website.


(S.MEENAKSHI, I.C.L.S)
JOINT DIRECTOR

FORM MDC-1

[See rule 3(3) of the Companies (Mediation and Conciliation) Rules, 2016]

Application for Empanelment of Mediator or Conciliator on the Panel

To

The Regional Director _____

I S/o or D/o or W/o* resident of
 (address) am hereby pleased to offer my services as
 Mediator or Conciliator so as to take up any assignment or matters referred
 by the Central Government at the places furnished hereunder:

1. _____ 2. _____ 3. _____ 4. _____

I possess requisite qualifications and experience in the following fields for the past ____ years. In this regard, my resume or an illustrative memoranda as to my qualifications, experience, notable achievements with relevant proofs and declaration are enclosed hereto in two sets duly attested.

Area of Experience in brief :

I shall abide by the Companies (Mediation and Conciliation) Rules, 2016 and such other relevant rules or Code of Conduct or Guidelines as may be specified from time to time.

I state that upon the receipt of the intimation of offer of empanelment, the necessary documentation shall also be executed.

I request you to consider my application for empanelment in the Panel.

Place :

Dated :

Signature

Encl :

(Seal)

*Strike off whichever is not applicable.